

**The Minister of Labour (Shri V. V. Giri):** (a) According to the notice of the accident addressed by the Manager to the Chief Inspector of Mines in India, through the District Magistrate, it appears that while the injured person was taking measurements of a ventilation window he was struck by pieces of coal during a shot firing operation in a nearby heading.

(b) Under section 23(2) of the Mines Act, the Mines Department is required to make an inquiry into every case of an accident causing loss of life within two months of the receipt of the notice of the accident. An officer is now on the spot making inquiries. Every effort is made to hold enquiries well before the expiry of the prescribed period of two months, but the Mines Act itself recognizes that the Department may not always be able to hold immediate enquiries.

(c) The question will be considered after receipt of the inspection report of the officer.

**ACCIDENT IN INCLINE No. 2,  
KOTHAGUDIUM**

**\*207. Shri Vittal Rao:** Will the Minister of Labour be pleased to state:

(a) the causes for the accident on the 19th September, 1952 in the Incline No. 2, Kothagudium;

(b) why no enquiry was held though it is now over a month; and

(c) whether Government contemplate appointing at least a Court of Enquiry as promised by the Labour Minister during the half-an-hour discussion on 30th July, 1952?

**The Minister of Labour (Shri V. V. Giri):** (a) to (c). The attention of the hon. Member is invited to my reply to question No. 206. The cause of the accident in this case was the fall of a mass of stones.

**SINGARENI COLLIERIES COMPANY**

**\*208. Shri Vittal Rao:** Will the Minister of Labour be pleased to state:

(a) the reasons for not taking up the construction of houses by the Singareni Collieries Company for miners since 1949; and

(b) what are the Labour Welfare activities undertaken by the said company during the last three years?

**The Minister of Labour (Shri V. V. Giri):** (a) The Government of India are not aware of the precise reasons. Steps are, however, being taken to get the construction resumed soon.

(b) Recreational facilities, viz., opening and running of welfare centres, provision for games and sports, free cinema shows, anti-malaria operations, educational facilities viz., opening and running of adult education centres and payment of grants to private schools, running of a vegetable farm, celebration of health weeks and provision of medical facilities are the various activities at present in existence in the Hyderabad coalfields.

**RAILWAY CESS IN CHIKMAGALUR  
DISTRICT**

**\*209. Shri Madiah Gowda:** Will the Minister of Railways be pleased to state:

(a) from when the Railway Cess is being collected in Chikmagalur District (Mysore) and for what purpose;

(b) the aggregate amount so far collected;

(c) how that amount is expected to be utilised;

(d) whether the people of that District have approached Government with a Memorandum urging upon them to extend the Railway line from Kadur to Mangalore via Chikmagalur and with what result; and

(e) what will be the amount required for opening up this line?

**The Minister of Railways and Transport (Shri L. B. Shastri):** (a) Railway does not collect any cess.

(b) and (c). Do not arise.

(d) A request was received in August 1952 for the construction of a Railway Line from Kadur to Mangalore from the President, Town Municipal Committee, Chikmagalur. But due to limited financial resources and due to our commitments to utilize the available resources on a number of other important projects of Top Priority, the construction of which had been approved by the Central Board of Transport, the consideration of the proposal was deferred.

(e) The information is not available as no survey of the project upto Mangalore has been carried out.